

**FORM A: PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE KIND ATTENTION OF THE CREDITORS OF PAI KHOT INFRA PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Pai Khot Infra Private Limited
2.	Date of incorporation of corporate debtor	02/07/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Goa
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200GA2010PTC006437
5.	Address of the registered office and principal office (if any) of corporate debtor	Ground Floor, D S Residency, Murida, Fatorda, MARGAO – 403602 GOA
6.	Insolvency commencement date in respect of corporate debtor	27-10-2023 (being the date of Order by NCLT, Mumbai) Received by IRP on 29-10-2023
7.	Estimated date of closure of insolvency resolution process	24-04-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rakesh Kumar Tulsyan IBBI/IPA-001/IP-P01144/2018-19/11970
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-4, Vinay Tower, Kranti Nagar, Lokhandwala, Kandivali East, Mumbai – 400101 tulsyanrk@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-4, Vinay Tower, Kranti Nagar, Lokhandwala, Kandivali East, Mumbai – 400101 <b>CIRP.PAIKHOT@GMAIL.COM</b>
11.	Last date for submission of claims	13-11-2023 (14 days from the date of intimation of Order to Insolvency Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>Weblink:</b> <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>  <b>Physical Address:</b> B-4, Vinay Tower, Kranti Nagar, Lokhandwala, Kandivali East, Mumbai – 400101

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Pai Khot Infra Private Limited on 27-10-2023.

The creditors of Pai Khot Infra Private Limited are hereby called upon to submit their claims with proof on or before 13-11-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims with proof are to be submitted as per following specified forms:

Form B: - For Claims by Operational Creditors Except Workmen and Employees

Form C: - For Claims by Financial Creditors

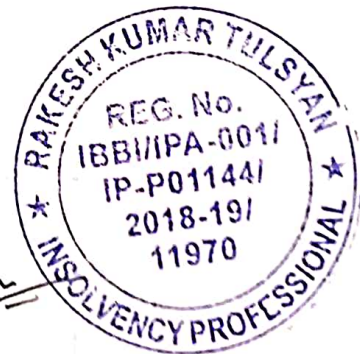
Form D: - For Claims by A Workman or An Employee

Form E: - For Claims by Authorized Representative of Workmen and Employees

Form F: - For Claims by Other Creditors.

Copy of the above Forms can be downloaded from <https://ibbi.gov.in/home/downloads>

**Submission of false or misleading proofs of claim shall attract penalties under IBC 2016.**



*Ram*

Date: October 31, 2023

Place: Mumbai

Sd/-

Rakesh Kumar Tulsyan  
Interim Resolution Professional  
IBBI/IPA-001/IP-P01144/2018-19/11970